

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

IB-594/ND/2017

In the matter of :  
Mr. Naresh Nagpal (P) Ltd  
Vs.  
Boulward Projects (P) Ltd

....PETITIONER

.. RESPONDENT

SECTION :  
Under Section 7 of IBC Code, 2016

Order delivered on 16.4.2018


Coram :  
R. Varadharajan,  
Hon'ble Member (Judicial)  
Dr. V.K. Subburaj  
Hon'ble Member (Tech.)

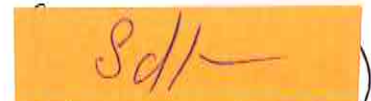
For the Petitioner /applicant : Ms. Aditi, Advocate  
For the Respondent/Corporate Debtor : Ms. Kanishka Prasad, Advocate  
For the Intervener :

ORDER

Learned Counsel for the parties are present. It is represented by Ld. Counsel for the petitioner that Rejoinder has been filed. However, it is represented by the Ld. Counsel for Corporate Debtor that the same has not been made available and in the circumstances, let a copy of the same be made available to Ld. Counsel for the Corporate Debtor by Ld. Counsel for petitioner within a period of 3 days from today. Let the matter be posted for enquiry on 07.5.2018.

List on 07.5.2018.

  
(DR. V.K. SUBBURAJ)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit